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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid on the Table.

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2011-2012, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2011-2012.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8423/15/13)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Jute Manufactures Corporation Limited, Kolkata, for the year 2011-2012.

(ii) Annual Report of the National Jute Manufactures Corporation Limited, Kolkata, for the year 2011-2012, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 8424/15/13)

12.01½ hrs.

At this stage Shri Tufani Saroj and some other hon. Members came and stood on the floor near the Table

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2010-2011, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2010-2011.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8425/15/13)

(3) A copy each of the following Notifications (Hindi and English versions) issued under Section 38 of the Biological Diversity Act, 2002:-

- (i) S.O.2611(E) published in Gazette of India dated 29th October, 2012, notifying the species of plants and animals, mentioned therein, which are on the verge of extinction for the State of Manipur.
- (ii) S.O.2612(E) published in Gazette of India dated 29th October, 2012, notifying the species of plants and animals, mentioned therein, which are on the verge of extinction for the Andaman and Nicobar Islands.

(Placed in Library, See No. LT 8426/15/13)

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 350 of the Cantonments Act, 2006:-

- (i) The Ferozepur Cantonment Octroi (Amendment) Bye-laws, 2012 published in Notification No. S.R.O.9(E) in Gazette of India dated 24th December, 2012.
- (ii) The Jalandhar Cantonment Octroi (Amendment) Bye-laws, 2012 published in Notification No. S.R.O.3(E) in Gazette of India dated 12th June, 2012.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (ii) of (1) above.

(Placed in Library, See No. LT 8427/15/13)

A copy of the Navy Leave (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. S.R.O. 98 in weekly Gazette of India dated 24th November, 2012 under Section 185 of the Navy Act, 1957.

(Placed in Library, See No. LT 8428/15/13)

â€¦ (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Trade Information, New Delhi, for the year 2011-2012, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2011-2012.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8429/15/13)

(3) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 2011-2012, along with Audited Accounts.

(Placed in Library, See No. LT 8430/15/13)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board, Cochin, for the year 2011-2012, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board, Cochin, for the year 2011-2012.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 8431/15/13)

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963:-

(i) S.O. 3023(E) published in Gazette of India dated 28th December, 2012 rescinding Notification No. S.O. 205 dated 30th January, 1993.

(ii) The Export of Raw Meat (Chilled/Frozen)(Quality Control and Inspection) Amendment Rules, 2012 published in Notification No. S.O. 3024(E) in Gazette of India dated 28th December, 2012.

(Placed in Library, See No. LT 8432/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table:-

(1) A copy of the Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 16(E) in Gazette of India dated 8th January, 2013 under sub-section (3) of Section 48 of the Life Insurance Corporation of India Act, 1956.

(Placed in Library, See No. LT 8433/15/13)

- (2) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
- (i) The Insurance Regulatory and Development Authority (Salary and Allowance payable to and other Terms and Conditions of Services of Chairperson and other members) Amendment Rules, 2012 published in Notification No. G.S.R. 307(E) in Gazette of India dated 19th April, 2012.
 - (ii) The Insurance Regulatory and Development Authority (Insurance Advisory Committee (Meetings)(Amendment) Regulations, 2012 published in Notification No. F. No. IRDA/Reg/1/59/2013 in Gazette of India dated 24th January, 2013.
 - (iii) The Insurance Regulatory and Development Authority (Sharing of Confidential Information concerning domestic or foreign entity) Regulations, 2012 published in Notification No. F. No. IRDA/Reg/2/60/2013 in Gazette of India dated 24th January, 2013.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (2) above.
- (Placed in Library, See No. LT 8434/15/13)
- (4) A copy of the Notification No. G.S.R.923(E) (Hindi and English versions) published in Gazette of India dated 24th December, 2012, together with an explanatory memorandum making certain amendments in Notification No. 25/2012-Service Tax dated 20th June, 2012 under sub-section (4) of Section 94 of the Finance Act, 1994.
- (Placed in Library, See No. LT 8435/15/13)
- (5) A copy of the Notification No. G.S.R.36(E) (Hindi and English versions) published in Gazette of India dated 21st January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-C.E. dated 17th March, 2012 under Section 38 of the Central Excise Act, 1944.
- (Placed in Library, See No. LT 8436/15/13)
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) S.O.2812(E) published in Gazette of India dated 30th November, 2012, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
 - (ii) S.O.2838(E) published in Gazette of India dated 6th December, 2012, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

- (iii) S.O.2899(E) published in Gazette of India dated 14th December, 2012, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
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- (iv) S.O.2966(E) published in Gazette of India dated 20th December, 2012, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (v) S.O.3070(E) published in Gazette of India dated 31st December, 2012, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
- (vi) S.O.37(E) published in Gazette of India dated 3rd January, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (vii) S.O.170(E) published in Gazette of India dated 15th January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
- (viii) S.O.190(E) published in Gazette of India dated 17th January, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (ix) S.O.240(E) published in Gazette of India dated 23rd January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
- (x) S.O.307(E) published in Gazette of India dated 31st January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
- (xi) S.O.306(E) published in Gazette of India dated 31st January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 5/2013-Cus., (N.T.) dated 17th January, 2013.
- (xii) S.O.331(E) published in Gazette of India dated 7th February, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xiii) G.S.R.25(E) published in Gazette of India dated 15th January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 92/2012-Cus., (N.T.) dated 4th October, 2012.
- (xiv) G.S.R.35(E) published in Gazette of India dated 21st January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-Cus., dated 17th March, 2012.

- (xv) G.S.R.880(E) published in Gazette of India dated 6th December, 2012, together with an explanatory memorandum making certain amendments in Notification No. G.S.R. 744(E) dated 14th November, 1995.
- (xvi) G.S.R.904(E) published in Gazette of India dated 18th December, 2012, together with an explanatory memorandum making certain amendments in Notification No. 10/2008-Cus., dated 15th January, 2008.
- (xvii) G.S.R.922(E) published in Gazette of India dated 21st December, 2012, together with an explanatory memorandum making certain amendments in Notification No. 12/2012- Cus., dated 17th March, 2012.
- (xviii) G.S.R.42(E) published in Gazette of India dated 23rd January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-Cus., dated 17th March, 2012.

(Placed in Library, See No. LT 8437/15/13)

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R. 65(E) published in Gazette of India dated 4th February, 2013, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of 'Flexible Slabstock Polyol' originating in, or exported from, United States of America and Japan, upto and inclusive of 4th February, 2014, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.
- (ii) G.S.R.881(E) published in Gazette of India dated 6th December, 2012, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of 'Polyvinyl Chloride Suspension Grade' originating in, or exported from, Taiwan, People's Republic of China, Indonesia, Japan, Korea RP,, Malaysia, Thailand and USA for a further period of one year upto and inclusive of 22nd January, 2014, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.
- (iii) G.S.R.888(E) published in Gazette of India dated 14th December, 2012, together with an explanatory memorandum exempting vitrified porcelain tiles, produced by M/s Jiangxi Zhengda Ceramics Company Limited-China PR and exported by M/s Foshan Z&D Ceramics Limited-China PR, from the levy of anti-dumping duty with effect from 23rd May, 2011.
- (iv) G.S.R.889(E) published in Gazette of India dated 14th December, 2012, together with an explanatory memorandum exempting vitrified porcelain tiles, produced by M/s Jiangxi Zhengda Ceramics Company Limited-China PR and exported by M/s Foshan Z&D Ceramics Limited-China PR, from the levy of anti-dumping duty with effect from 23rd May, 2011.
- (v) G.S.R.890(E) published in Gazette of India dated 14th December, 2012, together with an explanatory memorandum seeking to levy anti-dumping duty at the rate of 435.39 USD per metric tone on imports of Sodium Hydrosulphite, originating in, or exported from the People's Republic of China, for a further period of five years pursuant to the final findings of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.
- (vi) G.S.R.891(E) published in Gazette of India dated 14th December, 2012, together with an explanatory memorandum seeking to modify anti-dumping duty on Cable Ties, originating in, or exported from the People's Republic of China

and Taiwan and imported into India pursuant to the final findings of the Mid-term Investigations of the Directorate General of Anti-dumping and Allied Duties.

- (vii) G.S.R.921(E) published in Gazette of India dated 21st December, 2012, together with an explanatory memorandum seeking to levy anti-dumping duty at rate of 60.79% on imports of Choline Chloride, originating in, or exported from the People's Republic of China for a period of five years.
- (viii) G.S.R.924(E) published in Gazette of India dated 24th December, 2012, together with an explanatory memorandum seeking to levy anti-dumping at specified rates on imports of Phthalic Anhydride, originating in, or exported from Korea RP, Taiwan (Chinese Taipei) and Israel, for a period of five years.
- (ix) G.S.R.912(E) published in Gazette of India dated 20th December, 2012, together with an explanatory memorandum seeking to impose safeguard duty on imports of electrical insulators into India from the People's Republic of China at the rate of 35% *ad-valorem* for the first year and at the rate of 25% *ad-valorem* from the time period after the completion of one year till 31st day of December, 2013.
- (x) G.S.R.15(E) published in Gazette of India dated 4th January, 2013, together with an explanatory memorandum seeking to impose provisional safeguard duty @ 20% on Hot Rolled Flat Products of Stainless Steel-304 grade (upto a maximum width of 1605 mm) classified within Chapter 72 of the Customs Tariff, when imported into India from the People's Republic of China for a period of 200 days from the date of publication of the notification.

(Placed in Library, See No. LT 8438/15/13)

...(Interruptions)

MADAM SPEAKER: Item No.7, Shri D. Napoleon-Not present.

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. S. JAGATHRAKSHAKAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of

the Asian Centre for Entrepreneurial Initiatives, Bangalore, for the year 2011-2012, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asian Centre for Entrepreneurial Initiatives, Bangalore, for the year 2011-2012.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8440/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of

the Tata International Limited, Bangalore, for the year 2011-2012, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata International Limited, Bangalore, for the year 2011-2012.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 8441/15/13)

(5) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2011-2012.
- (ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2011-2012, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 8442/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2011-2012, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2011-2012.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8443/15/13)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2011-2012, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2011-2012.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 8444/15/13)

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the

Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2011-2012.

(ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2011-2012, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 8445/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA):
to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

(1) S.O. 2917(E) published in Gazette of India dated 17th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 163 (Hyderabad-Bhupalapatnam Section) in the State of Andhra Pradesh.

(Placed in Library, See No. LT 8446/15/13)

(2) S.O. 2129(E) published in Gazette of India dated 11th September, 2012, authorising Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 20 in the State of Jharkhand.

(Placed in Library, See No. LT 8447/15/13)

(3) S.O. 2514(E) published in Gazette of India dated 17th October, 2012, authorising District Land Acquisition Officer, Palamau, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 98 in the State of Jharkhand.

(Placed in Library, See No. LT 8448/15/13)

(4) S.O. 2800(E) published in Gazette of India dated 27th November, 2012, authorising District Land Acquisition Officer, Garhwal, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 75 in the State of Jharkhand.

(Placed in Library, See No. LT 8449/15/13)

...(Interruptions)

